

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 383 OF 2017 & IA No. 613 of 2018,
APPEAL NO. 385 OF 2017 & IA NOS. 614 of 2018 & 704 of 2018,
APPEAL NO. 401 OF 2017, APPEAL NO. 404 OF 2017 AND
APPEAL NO. 40 OF 2018

Dated: 5th July, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

APPEAL NO. 383 OF 2017

In the matter of:

Gujarat Urja Vikas Nigam Limited

... **Appellant(s)**

Vs.

Coastal Gujarat Power Limited & Ors.

... **Respondent(s)**

Counsel for the Appellant (s)

:

Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan

Counsel for the Respondent(s)

:

Mr. Akshat Jain for R-1

Ms. Rimali Batra for MSEDCL

Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Ms. Parichita Chowdhury for R-6 to R-8

APPEAL NO. 385 OF 2017

In the matter of:

Coastal Gujarat Power Limited

... **Appellant(s)**

Vs.

Central Electricity Regulatory Commission & Ors.

... **Respondent(s)**

Counsel for the Appellant (s)

:

Mr. Akshat Jain

Counsel for the Respondent(s)

:

Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan for R-2, 4 & 6

Ms. Rimali Batra for MSEDCL for R-3
Mr. Anand K. Ganesan

Ms. Swapna Seshadri

Ms. Parichita Chowdhury for R-7 to R-9

APPEAL NO.401 OF 2017

In the matter of:

Punjab State Power Corporation Limited ...

Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...

Respondent(s)

Counsel for the Appellant (s)

:

Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Parichita Chowdhury

Counsel for the Respondent(s)

:

Mr. Akshat Jain for R-2

Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan for R-3, 5, 6 & 7

Ms. Rimali Batra for MSEDCL

APPEAL NO.404 OF 2017

In the matter of:

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr. ...

Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ...

Respondent(s)

Counsel for the Appellant (s)

:

Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Parichita Chowdhury

Counsel for the Respondent(s)

:

Mr. Akshat Jain for R-2

Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan for R-3, 5, 6 & 7

Ms. Rimali Batra for MSEDCL

APPEAL NO. 40 OF 2018

In the matter of:

Ajmer Vidyut Vitran Nigam Limited & Ors. ...

Appellant(s)

Vs.

Coastal Gujarat Power Limited & Ors. ...

Respondent(s)

Counsel for the Appellant (s) : Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Akshat Jain for R-1
Ms. Rimali Batra for MSEDCL
Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Parichita Chowdhury for R-4 to R-6

ORDER

IA No. 613 of 2018 in Appeal 383 of 2017

IA No. 614 of 2018 in Appeal 385 of 2017

(Appli. for Condonation of Delay in filing reply)

The instant applications being IA No.613 of 2018 in Appeal No.383 of 2017 and IA No.614 of 2018 in Appeal No.385 of 2017 are filed by learned counsel appearing for the Respondent No.3 seeking condonation of delay in filing the reply. Learned counsel appearing for the Respondent No.3 submitted that the delay of 19 days in filing the Reply has been explained satisfactorily and sufficient cause has been shown in the applications. The same may kindly be accepted and delay in filing the reply may kindly be condoned in the interest of justice and equity.

Submission made by the learned counsel appearing for the Respondent No.3 , as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent No.3 and after careful perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made

out. The same is accepted and the delay in filing the reply is condoned. The IAs are allowed.

Learned counsel appearing for the parties submitted that pleadings are complete in the batch of appeal.

Submissions made by the learned counsel appearing for the parties, as stated above, are placed on record.

List the matter for hearing on **27.08.2018.**

(S.D. Dubey)
Technical Member

(N.K. Patil)
Judicial Member

Bn/pr